

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1014/2017

New Delhi this the 09th day of July, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (Administrative)
Hon'ble Mr. S.N. Terdal, Member (Judicial)**

Sh. Sumeet Nagpal, Age 30 years
S/o Sh. Manoj Kumar Nagpal(G.B)
120-C, UU-Block, Pitampura,
New Delhi-34. Applicant

(By Advocate: Mr. Yaspal Rangi)

VERSUS

Union of India & Ors, through its;

1. The Secretary,
Department of Science and Technology
Ministry of Science and Technology,
Technology Bhawan,
New Mehrauli Road, New Delhi-16.
2. Joint Secretary (Administration)
Department of Science and Technology,
Ministry of Science and Technology,
Technology Bhawan,
New Mehrauli Road, New Delhi-16.
3. Under Secretary (Admn.I-B),
Joint Secretary (Administration)
Department of Science and Technology,
Ministry of Science and Technology,
Technology Bhawan,
New Mehrauli Road, New Delhi-16.
4. The Secretary
Union Public Service Commission
Shahjhan Road, New Delhi ... Respondents

(By Advocate: Mr. Subhash Gosai)

O R D E R (ORAL)

Hon'ble Mr. K.N. Shrivastava, Member (A)

The applicant is working as Junior Technical Assistant under the respondents department i.e. the Department of Science and

Technology. Pursuant to Annexure A-12, advertisement No.05/2017 of UPSC for the post of Junior Analyst (Technical) in the department of Science and Technology, Ministry of Science and Technology, he applied for the said post. His grievance is that despite repeated requests made by him, the respondents have failed to issue the certificate in the proforma -VI & VII as required by the UPSC in regard to his regular employment and experience with the respondents department. Accordingly, the applicant has approached the Tribunal in the instant OA praying for the following main relief:-

- (i) Direct the respondents to issue certificate of age relaxation and experience certificate to the applicant for appointment to the post of Junior Analyst (Technical) in Department of Science & Technology in the prescribed format mentioned in Advt. No. 05/2017 issued by the UPSC;
2. Shri Subhash Gosain, learned counsel for the respondents submitted that the respondents have already issued the necessary certificates to the applicants. However, learned counsel for the applicant submits that certificate issued is not in the prescribed format of proforma -VI & VII.
3. Considering the nature of the relief claimed by the applicant, we dispose of this OA with a direction to respondent no.1 to issue the necessary certificates in proforma VI & VII as prescribed by the UPSC, within two weeks from today.

(S. N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

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